

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH AT BANGALORE**

REVIEW APPLICATION NO.170/00072/2018

IN O.A NO.170/00785/2016

DATED THIS THE 24TH DAY OF FEBRUARY, 2020

**HON'BLE DR K. B SURESH....MEMBER (J)
HON'BLE SHRI.C V SANKARMEMBER (A)**

Premnath N Damaji,
S/o Late N.B.Damaji,
Ex.GDS MD/MC,
Residing at Vidyagiri,
Nandishwaranagara,
Bagalkote-587204.

...Review Applicant

(By Advocate Shri.B.Venkateshan)

Vs.

1. The Union of India & others,
Reptd. By the Secretary,
Dept. of Posts,
New Delhi-110 001.

2. The Postmaster General,
North Karnataka
Dharwad-580 001.

3. The Superintendent of Post Offices,
Bagalkot Division,
Bagalkot-587101.

4. The Postmaster,
Jamkhandi HO,
Jamkhandi-587 201.

...Review Respondents

(By Shri.Vishnu Bhat, Senior Panel Counsel)

ORDER (ORAL)**HON'BLE DR K.B.SURESH, MEMBER (J)**

Heard. The matter is in a very small compass. After he was granted cycling benefit one authority thought that he can very well walk and reduced TRCA. Thereafter after one year it was restored. So it means that the earlier decision was wrong that is why it was restored. So therefore, we held that the period in which it was cut off should also be restored. There is nothing wrong in it. But then the Review Applicant now seeks that on prior period which is not covered by pleadings also he should be given the TRCA. Naturally for it he will have to file another application. It cannot be clubbed together. This RA is dismissed but granting him the liberty to do so as he wishes. No costs.

**(C V SANKAR)
MEMBER (A)**

**(DR K.B.SURESH)
MEMBER (J)**

/rsh/

Annexures referred to by the Applicant in RA No.170/00072/2018

Annexure RA Copy of the order dated 13.08.2018 in OA No.785/2016.